Friday, the 26th February, 1960/the 1th Phalguna, 1881 (Saka)

RA.IYA SABHA

The House met at eleven of the clock, Mr. Chairman in the Chair.

## REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT

DR. R. B. GOUR (Andhra Pradesh): Sir, I beg to lay on the Table a copy of the First Report of the Joint Committee of the Houses on the Offices of Profit.

## MESSAGE FROM THE LOK SAJBHA

## THE APPROPRIATION BILL, 1960

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation Bill, 1960, as passed by Lok Sabha, at its sitting held on the 25th February, 1960.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India"

Sir, I lay the Bill on the Table.

## RESOLUTION RE APPOINTMENT OF EXPERT COMMITTEE TO STUDY DEVELOPMENTAL PROBLEMS OF ECONOMICALLY UNDERDEVELOPED STATES

DR. A. SUBBA RAO (Kerala): Sir, I beg to move the following Resolution:

"'This House is of opinion that an expert Committee be appointed to study the developmental problems of economically underdeveloped States and other areas of India with a view to making proposals for stepping up industrialisation and other developmental activities in those places."

Mr. Chairman, Sir, while commending this Resolution, I would like to bring to the notice of this House certain facts. Sir, we are nearing the completion of the Second Five Year Plan and we are now at the stage of formulating the Third Plan. Members who take part in this discussion, especially those coming from the underdeveloped States, will throw some light on how far their respective States have industrially advanced for all these years and how far the Government have been successful in removing the disparities—1 mean the regional disparities—existing there. I nope, SIR, that this Resolution will be accepted by this House and the proposed Committee will go into the question of the underdeveloped States and suggest ways and means to improve them, which will help the Government in implementing the Industrial Policy Resolution.

The principle of balanced development of the different regions of the country and removal of regional disparities had been accepted as far back as 1948 and it was reiterated by the Government in 1956 through the Industrial Policy Resolution. In paragraph 15 it states as follows:

"In order that industrialisation may benefit the economy of the country as a whole, it is important that disparities in level." of development between different regions should be progressively removed."

Then, Sir, it goes on to say:

"Only by securing a balanced and coordinated development of the industrial and agricultural economy in each region can the entire country attain high standards of living."